

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
AT CHENNAI**

Original Application No. 178 of 2023

Between

CUDDALORE DISTRICT GROWTH OF CONSUMER PROTECTION SOCIETY,
REPRESENTED BY ITS GENERAL SECRETARY, K.S. SETHU,

...Applicant

VS

1. THE DISTRICT COLLECTOR,
GUNDUSALAI ROAD, ALPET,
MANJAKUPPAM, CUDDALORE - 607001.

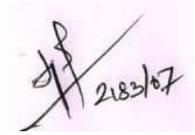
And 7 others

... Respondents

FILE – A

Additional Documents filed by the Applicant

Sl. No.	Date	Particulars	Page No.	Annexure
1	22.12.2015	Extract of the Relevant Regulations for the Play Schools in the State of Tamil Nadu. [Regulations No.11 (j)]	1-2	A6



Date: 18.12.2023

Place : Chennai

P. SURESH BABU (2183/2007)
K. MOHAMED HUSSEN (204/2008)
B. ULAGANATHAN (1515/2009)
K. MURUGAN (1191/2009)



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 256]

CHENNAI, TUESDAY, DECEMBER 22, 2015
Margazhi 6, Manmadha, Thiruvalluvar Aandu-2046

Part III—Section 1(a)

General Statutory Rules, Notifications, Orders, Regulations, etc.,
issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

பள்ளிக் கல்வி துறை

இளம் மழலையர் பள்ளிகளுக்கான விதித் தொகுப்பு (Code of Regulations
for Play Schools-2015.)

[அரசாணை (நிலை) எண் 206, பள்ளிக் கல்வி [(தொக.2(2)]த் துறை, 22 டிசம்பர் 2015,
மார்ச்சி 6, மன்மத, திருவள்ளுவர் ஆண்டு - 2046]

No. SRO A-20(d)/2015.

CHAPTER - I

INTRODUCTION

1. (a) These regulations may be called the Code of Regulations for Play Schools-2015
(b) This Code applies to all the existing and proposed to be started Play Schools
in the State of Tamil Nadu.
(c) This Code shall come into force on such date as the Government may by
Notification appoint.
2. In this Code, unless the context otherwise requires.-
 - (a) "Appellate Authority" means the authority as specified in regulation 8(a);
 - (b) "Competent Authority" means the authority as specified in regulation 6(c);
 - (c) "Department" means the Department of School Education;
 - (d) "Director" means the Director of Elementary Education;
 - (e) "Directorate" means the Directorate of Elementary Education;
 - (f) "Government" means the Government of Tamil Nadu;
 - (g) "School" means a Play School and includes Kids School or any other Pre Kinder
Garten School by whatever name it is called, which is established for imparting Informal
Education to children in the age group of one and a half years to five and half years (as on
31st July of the year).

Short title
extent and
commence-
ment

Definitions

CHAPTER - VI

AMENITIES

- 10. Amenities:

Dishes &
Utensils

- (a) The school shall provide Cleanup, washing facilities including dishes and utensils.
- (b) Potable drinking water should be provided to all the children. Drinking water supply should not be near the toilets.
- (c) Water storage tank/sump should be cleaned regularly. Date of cleaning must be mentioned in the tank/sump. Pipelines should be maintained so as to prevent leakage and wastage of water.

- (d) Sufficient number of toilets shall be provided.

Toilets should be cleaned frequently and maintained properly.

Diaper facility

- (e) Changing of diaper facility should be provided to the children.
- (f) Water storage tanks and septic tanks to be closed properly.
- (g) Ample facility to be provided to children for sleeping when required.

CHAPTER - VII

SAFETY MEASURES

11. The school shall follow the Safety Measures as given below:

(a) Each school should have sufficient space for free and easy movement, play area, assembly, etc.

(b) The open space inside and around the school shall be provided as per the approved building plan.

(c) The site of the school building should not open directly to the main roads with heavy vehicular traffic.

(d) The site should not be close to water holding bodies, forests, etc.

(e) The site should not be in the neighbourhood of garbage dumps, dusty polluted areas and noisy roads or factories.

Provision of Fire
Extinguishers

(f) Adequate number of Fire Extinguishers is to be provided.

(g) Electrical wiring shall be concealed and shall be of approved standards and materials.

Evacuation Plan

(h) The school shall have a proper Evacuation Plan to rescue the children during any emergency in the school premises.

(i) Emergency Alarm / Siren (fitted outside the building) to alert the public if there should be an emergency inside the school.

(j) The School are not to be located near petrol bunk which is less than 100 mts.

(k) Fixing the CCTV Camera in the Play Schools.

(l) Access control / Security person at the gate.

(m) Placard: Smoking, Alcohol, Plastic free zone - Board to be placed at the entrance of the school.

(n) No gas cylinder or combustible material to be used / stored in the school premises.

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